

[By-email]

<u>Read</u>	
1.	Standard Operating Procedure (SOP) dated 03.06.2020 approved by the Hon'ble High Court, Bombay.
2.	Hon'ble High Court, Bombay Circular dated 16.06.2020 regarding modification to SOP dated 03.06.2020.
3.	District Court, Solapur Letter O/w No. Adm/B-23/3143/2020 dated 05.06.2020.
4.	Letter No. 584/2020 dated 20.08.2020 submitted by Civil Judge, Jr. Div. Karmala.
5.	District Court, Solapur Letter No. Adm/B-23/3940/2020 dated 21.08.2020
6.	Hon'ble High Court, Bombay Letter No. Insp-I/82/2020 dated 21.08.2020.

O.No. Adm/B-23/ 3956 /2020

### ORDER

The Civil Judge, Jr. Div. Karmala, vide letter at Sr. No. 4, under reference has submitted that at Karmala & in the surrounding villages, there is sudden outbreak of COVID-19 pandemic & number of positive patients are increasing and Karmala taluka has become red zone. He has given the latest updates of COVID patients as on 19.08.2020 and requested to categorize the Courts at Karmala in Table-A of SOP.

Accordingly, the undersigned, vide letter Sr. No. 5 under reference had sought necessary instructions from The Hon'ble High Court, Bombay. Vide letter at Sr. No. 6, under reference, it is informed to the undersigned that, the request regarding switching over the working of the Courts at Karmala, District Solapur, from two shifts to one shift, has been approved by The Hon'ble, The Administrative Committee of the High Court.

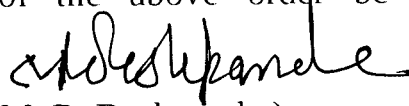
In view of the above, the undersigned is pleased to pass the following order w.e.f. 23.08.2020 till further orders unless otherwise directed.

**ORDER**

1. For the Courts functioning at Karmala, District Solapur, the Court working shall be in one shift of minimum three hours with half an hour before and after to be devoted for administrative work with 15 % presence of the staff on rotation. Such Courts shall take up urgent matters only as was in place prior to the SOP dated June 03, 2020 being made applicable. Principal Judge/Head of the establishment at Karmala shall decide as to the duration and time of Court working.
2. The SOP dated 03.06.2020 issued by the Hon'ble High Court, Bombay as applicable to the Courts falling in Table-A as modified by the SOP dated 16.06.2020 shall be applicable to all the Courts functioning at Karmala.
3. In respect of the same, the Principal Judge/Head of the establishment at Karmala is directed to submit his report regarding arrangement made by him in respect of the charge for taking up urgent matters.
4. This Order be published on official website of District Court, Solapur i.e. <http://districts.ecourts.gov.in/solapur>.
5. For any clarification or query, contact Registrar, District Court, Solapur.

Compliance made in pursuance of the above order be submitted to undersigned.


District Court, Solapur  
Date : 23.08.2020

  
( M. R. Deshpande )  
Principal District Judge, Solapur.

**Copy forwarded with respect to :**

The Hon'ble Registrar General,  
High Court of Judicature at Bombay,  
Bombay – 400 032.

District Court, Solapur  
Date : 23.08.2020

  
( M. R. Deshpande )  
Principal District Judge, Solapur.

**Copy forwarding for information & necessary action to:**

1. The Civil Judge, Jr. Div. Karmala. ( through e-mail)
2. The Jt. Civil Judge, Jr. Div. Karmala. ( through e-mail)

( The Civil Judge, Jr. Div. At Karmala is hereby requested to make arrangement for publication of this Order on Notice Board of his Office & to handover copy of the same to the President of Advocate Bar Association at Karmala, so also bring this order to the notice of all staff members working under his control. )